

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00178/2019**

Jabalpur, this Friday, the 01<sup>st</sup> day of March, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Alok Ranjan, S/o Shri Ram Charitra Singh Aged about 41 years  
Presently working as Income Tax Inspector O/o CCIT Raipur  
(C.G.) R/o A-9 Type III, Income Tax Colony Civil Lines Raipur  
(C.G.)
2. Rovin Kumar Pandy, S/o Shri B.P. Pandey, Aged about 34  
years, Presently working as Income Tax Inspector, O/o CIT-1,  
Raipur (C.G.) R/ B-13 Type III Income Tax Colony Civil Lines  
Raipur (C.G.)  
-Applicants

(By Advocate –**Shri Manoj Sharma**)

**V e r s u s**

1. Union of India, Through its Secretary, Ministry of Finance,  
Department of Revenue North Block New Delhi 110 001
2. Central Board of Direct Taxes, Through its Chairman North  
Block New Delhi 110 001
3. Principal Chief Commissioner of Income Tax (Cadre  
Controlling Authority MP & CG) Opposite Maida Mill,  
Hoshangabad Road, Bhopal (M.P.) 462001
4. Ministry of Personnel Public Grievance and Pension,  
Department of Personnel and Training Government of India  
Through its Secretary, North Block New Delhi 110001  
- Respondents

(By Advocate –**Shri Sanjay Lal**)

**O R D E R (Oral)**  
**By Navin Tandon, AM:-**

The applicants are working as Income Tax Inspector with the respondent-department. They are eligible for promotion to the post of Income Tax Officers.

**2.** The applicants are having apprehension that promotion to the post of Income Tax Officers may be done without following Office Memorandum dated 15.06.2018 issued by the DoP&T.

**3.** Learned counsel for the respondents submitted their reply to the Original Application wherein the respondents have mentioned that a meeting was held on 23.01.2019 in the office of respondent No.3 with all stakeholders and it was decided that promotions will be made as per the DoPT's O.M. Dated 15.06.2018 i.e from Unreserved to Unreserved and Reserved to Reserved without implementing the DoPT O.M. dated 10.08.2010 on "Own Merit" as the same has been quashed by the Hon'ble High Court of Punjab & Haryana.

**4.** The applicants have also filed M.A. No.200/246/2019 where they are seeking directions and also submitted that the DPC may be convened before 31<sup>st</sup> March 2019 otherwise they will suffer irreparable loss.

**5.** Learned counsel for the applicants agreed to the submissions made by the learned counsel for the respondents in their reply.

**6.** In view of the above submissions made by the learned counsel for both the parties, this Original Application is disposed of. The respondents may also consider the request of the applicants of convening the DPC before 31<sup>st</sup> March 2019. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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